

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Ins.) No. 764 of 2023 &
I.A. No. 2578 of 2023

IN THE MATTER OF:

Rajasthan State Industrial Development and Investment Corporation Ltd. **....Appellant**

Vs.

Anil Kohli **....Respondent**
Liquidator S.R. Foils & Tissue Ltd.

Present:

For Appellant: Appearance not marked

For Respondents: Mr. Abhishek Anand, Mr. Karan Kohli, Mr. Vaibhav Mendiratta, Mr. Sahil Chopra, Advocates

O R D E R

12.07.2023: Heard Learned Counsel for the Appellant. This appeal has been filed against the order dated 02.03.2023 passed by National Company Law Tribunal, Principal Bench, New Delhi by which order application filed by the Liquidator for approval for assignment of all rights and interest regarding plot area on basis of e-auction conducted on 18.10.2022 has been allowed. The appellant aggrieved by the order has come up in this appeal.

2. In paragraph 21 of the order, Adjudicating Authority has noticed that Learned Counsel for RIICO appeared along with DGM, RIICO and stated that subject to the payment of dues they will restore allotment in favour of the auction purchaser. Learned Counsel for the Appellant submits that DGM has no authority to make such statement.

3. We have considered the submissions of Learned Counsel for the Appellant and perused the records.

4. Before the Adjudicating Authority the Successful Auction Purchaser appeared and stated that they will clear the dues of RIICO on which statement was recorded on behalf of the RIICO that allotment shall be restored in favour of the auction purchaser.

5. The order passed by Adjudicating Authority does not suffer from any error which may warrant interference by this Court in exercise of Appellate Jurisdiction. Appeal is dismissed.

[Justice Ashok Bhushan]
Chairperson

[Mr. Barun Mitra]
Member (Technical)

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